



2026:AHC:18912

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 989 of 2026

Saurav Kumar

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Yogendra Kumar Srivastava
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Yogendra Kumar Srivastava, learned counsel for the petitioner and Ms. Pooja Agarwal, learned counsel for the respondents.
2. A preliminary objection has been raised by learned counsel for the respondents that the writ petitioner happens to be Sepoy and in view of the nature of the relief sought, it is for the writ petitioner to approach the Arms Force Tribunal.
3. Learned counsel the writ petitioner could not dispute the legal position.
4. Accordingly, the writ petition is **disposed off** granting liberty to the writ petitioner to prefer proceedings before the Arms Force Tribunal of law having territorial jurisdiction over the matter.

January 28, 2026
Ashu

(Vikas Budhwar,J.)